

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.302/2014 with MA No.184/2014

This the 12th day of August, 2021.

Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)
Hon'ble Dr. A.K.Dubey, Member (A)

Shri Shivajirao Ramraoji Chavan
Age 59 years, M-437, Sector – 4
K.K.Nagar, Ghatlodia,
Ahmedabad- 380 061..... Applicant

(By Advocate : Shri P.H.Pathak)

VERSUS

1. Union of India
Notice to be served to
The Secretary,
Ministry of Law & Justice & Company Affairs
New Delhi – 110 001.
2. Shri H.L.Karwa, President
Income-Tax Appellate Tribunal
Central Govt. Office Building
4th Floor, Maharshi Karve Marg
Mumbai 400 020.
3. The Assistant Registrar
Income Tax Appellate Tribunal
1, 3 & 4th Floor, Abhinav Arcade
Near Kothawala Flats
Pritamnagar, Ellisbrigde,
Ahmedabad 380 006. Respondents.

(By Advocate : Shri H.D.Shukla)

O R D E R (ORAL)

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

The wife of the deceased employee, Late Shri Shivajirao R.Chavan vide letter dated 11.08.2021 informed Shri P.H.Pathak, Advocate appearing on behalf of her husband that she would like to withdraw this OA No.302/2014. Copy of the said letter dated 11.08.2021 written by the wife of the deceased employee has been forwarded by Shri P.H.Pathak, counsel for the applicant through email to the office of the Registry. The same is taken on record.

2. Standing counsel for the respondents, Shri H.D.Shukla is present.
3. Considering the request made by the wife of the deceased employee, we allow her to withdraw the OA. Accordingly, the OA stands dismissed as withdrawn. MA, if any, also stands dismissed as withdrawn.

**(A.K.Dubey)
Member (A)**

**(J.V.Bhairavia)
Member (J)**

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